

## NOTICE

In continuation of Order No. 31/RG/Spl./Misc. dated 31.07.2020 and Order No. 22/RG/Spl./Misc. dated 17.05.2020, Hon'ble the Chief Justice has been pleased to issue order that:

- (i) The Advance copy of pleadings/petitions/appeals filed against the State of Punjab and the Punjab Police through e-mail will be accepted by the Office of Advocate General, Punjab only on the following e-mail addresses:-

(a) Civil matters: [ag.adv.civ@punjab.gov.in](mailto:ag.adv.civ@punjab.gov.in) and

(b) Criminal matters: [ag.adv.cri@punjab.gov.in](mailto:ag.adv.cri@punjab.gov.in)

- (ii) The said e-mail will be accepted by the Office of Advocate General, Punjab from **9 am to 5pm on Monday to Friday and working Saturdays only** and any e-mail which has not been sent/received during this time frame [as seen from the time stamp on the e-mail submitted along with the filed pleading] shall not be treated as service on the State of Punjab as it will be auto-rejected by their server.
- (iii) Till **15<sup>th</sup> August, 2020**, the e-mail addresses as given in Order No. 22/RG/Spl./Misc. dated 17.05.2020 will also be checked to allow the smooth transition.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

  
(Sanjiv Berry)  
Registrar General  
06.08.2020